

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(CA)/17/2024**

**PETITION NUMBER : CA(CAA)/122/2018 & CA(CAA)/123/2018**

**NAME OF THE APPLICANT : VMP Energy Pvt Ltd**

**NAME OF THE RESPONDENT(S) : VMP Ventures Pvt Ltd**

**UNDER SECTION : Rule 11 of NCLT Rules, 2016**  
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**ORDER**

None for the Applicant. Ld. Counsel Mr. Avinash Krishnan Ravi for ROC / RD.

This is an Application seeking condonation of delay of 5 years and 5 months in the implementation of the 1<sup>st</sup> motion common order dated 10.07.2018 in CA(CAA)/122 & 123/CAA/2018.

The Applicant is directed to appear during the next hearing failing which the Application will dismissed for non-prosecution.

List the Application for hearing on **06.06.2024**.

-Sd-  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

-Sd-  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

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